

(3) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1978-79 (Hindi and English versions).

[Placed in Library. See No. LT-836/80]

12.04 hrs.

RE. QUESTION OF PRIVILEGE  
ETC.

PROF. MADHU DANDAVATE (Rajapur): I have to make one submission. According to the Speaker's direction, the Privilege Motion gets priority over papers laid by Ministers.

MR. SPEAKER: We have already informed you. We have sent information to you.

PROF. MADHU DANDAVATE: What is the information?

MR. SPEAKER: You will get it.

PROF. MADHU DANDAVATE: You say, it is rejected?

MR. SPEAKER: I have not admitted it.

PROF. MADHU DANDAVATE: You have not admitted or you have rejected?

MR. SPEAKER: Same thing. I withheld my consent, Professor. I will tell you the reason why I did so.

Now, we go to Motion for Election to Committee.

PROF. MADHU DANDAVATE: There is a convention in the House. If you want to reject a Privilege Motion....

MR. SPEAKER: I have gone through that, Professor.

PROF. MADHU DANDAVATE: Sir, I would like to quote the precedent.

MR. SPEAKER: Order please. You please come and you can discuss it with me. You are welcome, Professor.

PROF. MADHU DANDAVATE: It is connected with....

MR. SPEAKER: I go by rules and regulations.

PROF. MADHU DANDAVATE: The Press report clearly mentioned....

MR. SPEAKER: We will discuss it.

PROF. MADHU DANDAVATE: You please give an assurance that it will be examined.

MR. SPEAKER: I will discuss it with you. That is all.

श्री मनोराम बागड़ी (हिसार) : मैं सरकार से यह जानना चाहता हूँ कि आप हमें हिदायत दें, इस सदन के किसी माननीय सदस्य की हन्या के बारे में अगर कोई पत्र मिले —

MR. SPEAKER: You send it to me. We will have a look at it.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) अध्यक्ष महोदय, मुझे चिन्ता यह है कि उम में मेरी भी नाम है।

अध्यक्ष महोदय चिन्ता न कीजिये । ऊपरवाले पर भरोसा रखिये ।

श्री मनोराम बागड़ी आप की नोटिस में आने के बाद अगर कोई एक्शन हो जाय और आप कुछ न करे....

अध्यक्ष महोदय\* आज ही करता हूँ ।

SHRI SAMAR MUKHERJEE (Howrah): Mr. Speaker, Sir, I seek your permission to raise the question of admitting a calling attention motion today on Tripura. Yesterday, from the previous decision to which you referred here, we got the impression that there would be a full-scale debate later on. Today, however, we find that you have admitted this calling attention.

MR. SPEAKER: I announced it and with the consent of the House I did it.

SHRI SAMAR MUKHERJEE: We had an impression that there would be a full scale discussion....

MR. SPEAKER: I did it on the floor of the House after taking consent of the House. It was not a secret negotiation.

SHRI SAMAR MUKHERJEE: Name of none of us is there, we could have given our names also. . . .

MR. SPEAKER: It was by ballot. It is overruled.

12.07 hrs.

### ELECTION TO COMMITTEE

#### GOVERNING BODY OF THE INDIAN COUNCIL OF MEDICAL RESEARCH

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move:

"That in pursuance of Rules 20 (16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research".

MR. SPEAKER: The question is:

"That in pursuance of Rules 20 (16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research".

*The motion was adopted.*

12.07½ hrs.

#### BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL\*.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, having regard to their size, resources, coverage and organisation, in order further to control the heights of the economy, to meet progressively, and serve better, the needs of the development of the economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, having regard to their size, resources, coverage and organisation, in order further to control the heights of the economy, to meet progressively, and serve better, the needs of the development of the economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto".

*The motion was adopted.*

SHRI R. VENKATARAMAN: I introduce† the Bill.

\*Published in Gazette of India Extraordinary, Part II Section 2, dated 12-6-80.

†Introduced with the recommendation of the President.